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Title: Need to repeal Unlawful Activities Prevention Act.

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Madam, I am raising a very important issue of national importance. ...(*Interruptions*) I may be allowed to speak....(*Interruptions*) This is not fair. ...(*Interruptions*)

My demand is regarding repealing of Unlawful Activities (Prevention) Act. It has been widely misused. It is against SCs, STs, adivasis and minorities. This law was enacted with a very high objective, that is, to curb all the activities against the integrity and sovereignty of the nation. Unfortunately, this law has been misused in a highly condemnable manner. Thousands of youths are languishing in Indian jails without trial. That is nothing but denial of justice. It is a very important issue as far as this nation is concerned.

In recent judgment in Hubli case, out of 17 accused, four were Malayalees. The court acquitted them after seven years and held that prosecution has miserably failed in proving the charges. Madam, after seven years the Court says that they are innocent. Their life has gone; their future has gone and their career has gone. Who is going to compensate all these things?

Madam, not only that, but similar cases are appearing in every part of the country. Youths are arrested. Without filing chargesheets, they are kept in jails. It is a denial of their rights. Hence, I urge upon the Government to repeal the Unlawful Activities (Prevention) Act. ...(*Interruptions*)

HON. SPEAKER:

S/Shri M.B. Rajesh,

Dr. A. Sampath and

Md. Badaruddoza Khan are permitted to associate with the issue raised by Shri E.T. Mohammad Basheer.